CA NO. 51/2015 IN CP NO. 14/59/2015 RT No.59/2016

Ashish Chopra

... Petitioner

Versus.

M/s Anant Tools Pvt. Ltd.

...Respondent

Present:- Mr.Rajinder Mahajan, Advocate for Petitioner.

Mr. Ashish Chaudhary, Advocate for

Mr. Hemant Sharma, Advocate for respondents

The instant petition has been filed under Section 58 (iii) of the Companies Act 2013. Before filing the written statement, respondent filed CA No.51 of 2015 under Section 59 of the said Act on certain grounds. Learned counsel appearing on behalf of the respondent submits that objection taken in the application would be taken in the reply to the main petition.

The matter be posted for 29.11.2016. The written statement on merits be filed by the respondent at least one day before the date fixed with advance copy to the counsel opposite by email. The learned counsel of the parties are directed to file their email addresses in the registry during the course of the day.

> (Justice R.P. Nagrath) Member (Judicial)

Deepa Kritha (Deepa Krishan) Member (Technical)

November 22, 2016